

**IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI BENCH "H" MUMBAI**

**BEFORE SHRI RAJESH KUMAR (ACCOUNTANT MEMBER) AND  
SHRI RAVISH SOOD (JUDICIAL MEMBER)**

**ITA No.2546/MUM/2019  
(Assessment Year: 2008-09)**

Hindustan Oil Exploration Co. Ltd. Khatwari Darbar Road, Off Linking Road, Khar (West), Mumbai – 400 052	Vs.	ACIT-12(2)(2) Aayakar Bhavan, 145 , 1 <sup>st</sup> Floor, M.K. Road, Mumbai – 400 020
---	-----	---

**PAN No. AAACH1407P**

**(Assessee)**

**(Revenue)**

Assessee by	:	Shri Nishit Gandhi, A.R
Revenue by	:	Shri Gurbinder Singh, D.R

Date of Hearing	:	24/06/2021
Date of pronouncement	:	24/06/2021

**ORDER**

**PER RAVISH SOOD, J.M:**

The present appeal filed by the assessee is directed against the order passed by the CIT(A)-20, Mumbai, which in turn arises from the order passed by the A.O under Sec. 143(3) r.w.s 254 of the Income-tax Act, 1961, dated 27.01.2017 for assessment year 2008-09.

2. The Id. Authorised Representative (for short "A.R") for the assessee at the very outset of the hearing of the appeal submitted that as the assessee has filed an application under the Direct Tax Vivad se Vishwas Act, 2020 in order to settle the aforesaid matter pending before the Tribunal, therefore, as instructed, the captioned appeal may be allowed to be withdrawn. Copy of Form 3 issued by the designated authority has placed on our record alongwith the assessee's letter dated 11.05.2021.

3. The Id. D.R did not controvert the aforesaid factual position as was canvassed before us.

4. In view of the above, we dismiss the appeal as withdrawn, subject to a rider that in the unlikely event of the matter not being resolved under the Vivad se Vishwas scheme the assessee shall have liberty to approach the Tribunal for restoration of its appeal.

5. Resultantly, the appeal is dismissed as withdrawn subject to the observation recorded hereinabove.

Order pronounced in the open court on 24/06/2021.

Sd/-

(Rajesh Kumar)  
ACCOUNTANT MEMBER

Mumbai;

Dated: 24.06.2021

PS: Rohit

Sd/-

(Ravish Sood)  
JUDICIAL MEMBER

**Copy of the Order forwarded to :**

1. The Appellant
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

BY ORDER,  
//True Copy//

(Sr. Private Secretary)  
ITAT, Mumbai